

If there is any thing, please meet me in the Chamber and we will discuss it. We cannot go back to what has been disposed of.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MISHRA) : Sir, I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

श्री शिव चन्द्र भ्वा : उपाध्यक्ष जी, मैं इस विधेयक का विरोध करता हूँ। आप जरा डायरेक्शंस बाई दि स्पीकर अंडर दि रूल्स आफ प्रोसीजर ऐंड कांडक्ट आफ बिजनेस इन लोक सभा की यह जो पुस्तिका है उस का नियम 19-बी पढ़ें—

“No Bill shall be included for introduction in the list of business for a day until after copies thereof have been made available for the use of members for at least two days before the day on which the Bill is proposed to be introduced.”

अब आज मुझे इस की कापी मिली है। हो सकता है एकाध दिन पहले सकूलेट हुई हो। लेकिन इस तरह जल्दबाजी में यह विधेयक अगर पेश करना चाहते हैं तो इस में लिखा हुआ है :

“..... he shall give full response in a memorandum for the consideration of the Speaker explaining why the Bill is sought to be introduced without making available to members copies thereof in advance...”

मैं जानना चाहता हूँ कि क्या उन्होंने आप को लिख कर दिया है कि इन कारणों से जल्दी में मैं विधेयक को पेश करना चाहता हूँ।

दूसरी बात—जो इस विधेयक के आब-जेक्ट्स ऐंड रीजन्स हैं वह भी स्पष्ट नहीं हैं। उस में कोई सोशल नेसेसिटी की बात नहीं है। जो जर्ज छुट्टी पर हों उन को क्या तनख्वाह मिले क्या भत्ता मिले यह कोई ऐसा विषय नहीं है जिस के ऊपर ऐसी नेसेसिटी हो विधेयक लाने की। आज जब कि इनकम पर सीलिंग की बात चल रही है तो उस में जजेज की तनख्वाहों को घटाने की बात भी आती है। तो ऐसे वातावरण में इस की कोई ऐसी सोशल नेसेसिटी नहीं है और इस के आबजेक्ट्स ऐंड रीजन्स भी साफ नहीं हैं। तो पहले वह इस की सफाई करें। इन शब्दों के साथ मैं इस का विरोध करता हूँ।

MR. DEPUTY-SPEAKER : The only point for consideration is whether the Bill was not circulated two days ahead. Whether it is urgent or not, it is for the House to decide. It is a question of opinion. Here it is clearly stated that the Bill was circulated on the 25th. Today is 28th. It was circulated three days before. Therefore, it is quite in order.

The question is :

“That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.”

The motion was adopted.

SHRI RAM NIWAS MIRDHA : I introduce the Bill.

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*Introduced with the recommendation of the President.